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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**C.P.(CAA) No. 7/NCLT/AHM/2017
c.w. CA 533/2016**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017**

Name of the Company: **Jekson Vision Pvt. Ltd.**

Section of the Companies Act: **Section 230-232 of the Companies Act, 2013**

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|--|--------------------|-----------------------|------------------|
| 1. | NAVIN PAHWA | Adv. | PETITIONER | (Natasha) |
| 2. | Bhoomi M-Thakore as official liquidator | Advocate | Respondent | (Pr.) |

ORDER

Learned Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for Petitioner. Learned Advocate Ms. Bhoomi Thakore present for Official Liquidator.

No objection received from public.

Proof of service to Regional Director, Registrar of Companies, Income Tax authorities and Official Liquidator filed on 15.03.2017.

Proof of publication of notice in English and Gujarat newspaper filed on 21.03.2017.

Affidavit of authorised signatory filed along with Chartered Accountant certificate.

In spite of notice to Regional Director, Income Tax Authorities, Registrar of Companies, no representation from Regional Director, Income Tax Authorities, Registrar of Companies received.

Contra
Representation of Official Liquidator received.

For reply of petitioner, list the matter on 24.03.2017.

**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of March, 2017.